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CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH
~~XXXXXX XXXX XXXX~~

O.A. No. 241
~~XXXXXX~~

198 8

DATE OF DECISION 12.4.1991

Shri Raghunath Naran Joshi

Petitioner

Mr. B. T. Rao

Advocate for the Petitioner(s)

Versus

The Divisional Railway Manager

Respondent

Mr. N. S. Shevde

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M. M. Singh

: Administrative Member

The Hon'ble Mr. R. C. Bhatt

: Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? NO
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. Whether it needs to be circulated to other Benches of the Tribunal? NO

Q

Shri Raghunath Naran Joshi,
Raghunathdas Mohalla,
Viramgam.
(Adv.: Mr.B.T.Rao)

: Applicant

Versus

1. The Divisional Railway Manager,
Western Railway, Baroda,
Pratapnagar-4.

2. The Divisional Personnel Officer,
Western Railway, Baroda. : Respondents
(Adv.: Mr. N.S.Shevde)

O R A L O R D E R

Date: 12.4.1991

Per: Hon'ble Mr. M.M.Singh

: Administrative Member

1. In this application under Section 19 of the Administrative Tribunals Act, 1985, applicant has impugned order No. BRC/C 789/27/1114, dated 26.5.1986 passed by Divisional Railway Manager, Baroda and his prayer is that respondents should be directed to calculate and settle the accounts of the applicant in respect of gratuity amount and encashment of 180 days leave salary on the basis of Rs.308 grade of pay which is the grade of pay on which the applicant had worked for seven years though reverted and interim relief against reversion granted by the Supreme Court. The applicant also seeks the relief of fixing his pension as per 4th Pay Commission adopted by the Central Government and also to direct the respondents to put the applicant in the senior clerk grade and compute the pension accordingly.

2. The respondents have filed reply in sufficient details where the ~~retiral~~ benefits of the applicant have been calculated ~~stated to be~~ and paid accordingly. There is no rejoinder to dispute the calculations.

3. In view of the above, the relief with regard to ~~samtion~~ ^{Leave} of ~~retiral~~ benefits stands already satisfied and has become infructuous. So far as the matter about his reversion is concerned, as the applicant has stated in his application that

he has filed a petition in the Supreme Court, this Tribunal
~~therefore~~ can pass no orders on this subject.

4. In view of the above, the application has become
infructuous and hereby dismissed accordingly. No orders as to
costs.

Neel

(R.C.Bhatt)
Judicial Member

M.M.S
(M.M.Singh)
Administrative Member

a.a.b.